

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 13/2018 & 17/2018  
IN  
CP (IB) NO. 15/Chd/CHD/2017  
(Decided matter)**

In the matter of :

Punjab National Bank	.....Financial Creditor.
Versus	
M/s. James Hotels Ltd.	.....Corporate Debtor.

Present: Mr. Navneet Gupta applicant – Resolution Professional in person.  
Mr. Nitin Setia, Advocate & Mr. S.S. Brar, Advocate for Mr. Har Avtar Singh Arora, Director of the suspended Board of Directors of Corporate Debtor – applicant in CA No. 17/2018.

**CA No. 13/2018**

Copy of the application along with complete paper book has not been supplied to the counsel opposite. The same be supplied to the learned counsel for the applicant – Mr. Har Avtar Singh Arora, Director of suspended Board of Director of Corporate Debtor during course of the day. Learned counsel for Mr. Har Avtar Singh Arora seeks times to file response to this application. List the matter on 08.02.2018. The reply/response, if any, be filed at least three days before the date fixed with copy advance to the applicant- Resolution Professional. In the meanwhile, the Resolution Professional shall continue with the resolution process despite expiry of 270 days as the Hon'ble Punjab and Haryana High Court vide order dated 21.12.2017 in CWP No. 29553 of 2017 has directed this Tribunal not to pass the final order.

**CA No. 17/2018**

Notice of this application for 08.02.2018 to the Resolution Professional who is present in person and accepts notice. Copy of the

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 13/2018  
IN  
CP (IB) NO. 15/Chd/CHD/2017  
(Decided matter)  
along with Caveat No. 01/2018**

In the matter of :

Punjab National Bank	.....Financial Creditor.
Versus	
M/s. James Hotels Ltd.	.....Corporate Debtor.

Present: None for applicant – Resolution Professional.  
 Mr. S.S. Brar, Advocate for Promoter-Director Mr. Har Avtar Singh Arora, Director of the suspended Board of Directors of Corporate Debtor – Caveator..

**CA No. 13/2018**

This application has been filed by the Resolution Professional for seeking directions in view of the order passed on 21.12.2017 by the Hon'ble Punjab and Haryana High Court in CWP No. 29553 of 2017 titled as **Ajmer Singh Bhullar** restraining this Tribunal not to pass the final order.

Learned counsel for Mr. Har Avtar Singh Arora seeks to file response. Notice of this application to Mr. S.S. Brar, Advocate through whom the Caveat has been filed. The applicant-Resolution Professional would supply copy of the application to Mr. S.S. Brar, Advocate during course of the day.

Caveat filed by the Director of the suspended Board of Directors of Corporate Debtor has also been listed for today and Mr. S.S. Brar, Advocate through whom the Caveat has been filed is also present. The Caveat is regarding directions not to dispossess the Director aforesaid from the

premises of the Hotel and other activities. Mr. Brar, Advocate submits that another application has been filed by the Director aforesaid which is likely to be listed on 17.01.2018. List this matter also on 17.01.2018.

The Caveat was not supposed to be listed today. Registry to note.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

January 16, 2018  
Saini